



IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

ITEM No. 417
IA/1518/ND/2022
IN
IB/372/ND/2020

IN THE MATTER OF:

M/s Dalip Narinder Gupta Sole Proprietor of ... Applicant
M/s Gem International
Versus
M/s Aar VEE Printers Pvt Ltd ... Respondent

Order under Section 9 of IBC, 2016

Order delivered on 05.07.2022

Coram:

MR. DHARMINDER SINGH
HON'BLE MEMBER (JUDICIAL)

DR. BINOD KUMAR SINHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Ms. Komal Mundhra & Mr. Saurabh Agrawal
(Counsel for OC) with Mr. Dalip Gupta
For the Respondent : Adv. Supreeti Chauhan on behalf of Respondent
no. 1 & 2
:Aditya Gauri, Dhananjaya Sud and Shalya
Agarwal, Advs. for IRP

ORDER

IA/1518/ND/2022

IA/1518/ND/2022 has been filed on behalf of the Ld. IRP and stated that the matter has been settled. Accordingly, the settlement arrived between the parties, the amount has already been paid.

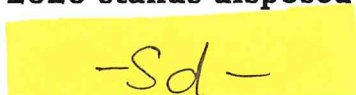
Ld. Counsel for the IRP stated that the IRP fees and costs has already been paid.

In view of the same the application under Section 12 A stand accepted. Proceedings stand withdrawn and CIRP stands discharged. The Corporate Debtor has come out on the previous date. Management stands restored to the Corporate Debtor.

Accordingly, the present matter i.e. **IB/372/ND/2020 stands disposed of.**



DR. BINOD KUMAR SINHA
MEMBER (TECHNICAL)



DHARMINDER SINGH
MEMBER (JUDICIAL)